

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 928 of 2020

IN THE MATTER OF:

Sudershan Gupta

Resolution Professional – VIL Ltd.

...Appellant

Versus

Central bank of India & Ors.

...Respondents

Present: -

For Appellant: Mr. Kanishk Khetan, Advocate

Mr. Sudershan Gupta (RP)

**For Respondent: Ms. Reema Khorana and Mr. Kartik Rathi, Advocate,
for R- 1 to 4.**

ORDER
(Virtual Mode)

18.01.2021 In terms of the order dated 21st December, 2020 the learned counsel for the Respondent have filed their Written Submissions which is kept on record.

When the case was called out, Mr. Kanishk Khetan, Advocate for the Appellant submits that he has been instructed to withdraw the instant Appeal bearing no. *Company Appeal (AT) (Insolvency) No. 928 of 2020*. He does not want to press the Appeal. The Appeal is dismissed as not pressed.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)